

[Shri D. P. Karmarkar.]

(i) Report (1953) of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry.

(ii) Government Resolution No. 8(5)-T.B./53, dated the 31st October 1953.

(iii) Corrigendum No. 8(5)-T. B./53, dated the 7th November, 1953, to the Resolution referred to in item (ii) above.

[Placed in Library, see No. S-157/53 for (i), (ii) and (iii).]

#### **NOTIFICATION UNDER THE INDIAN TARIFF ACT, 1934.**

SHRI D. P. KARMARKAR: I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification No. S.R.O. 1904, dated the 10th October 1953, under sub-section (2) or section 4A of the Indian Tariff Act, 1934. [Placed in Library, see No. 156/ 53.]

#### **ORDINANCES UNDER ARTICLE 123 (2) (A) OF THE CONSTITUTION**

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : I beg to lay on the Table a copy of each of the following Ordinances under sub-clause (a) of clause (2) of article 123 of the Constitution:—

(i) The Employees' Provident Funds (Amendment) Ordinance, 1953 (No. 1 of 1953). [Placed in Library, see No. S-143/53.]

(ii) The Rehabilitation Finance Administration (Amendment) Ordinance, 1953 (No. 2 of 1953). [Placed in Library, see No. S-144/53.]

(iii) The Sea Customs (Amendment) Ordinance, 1953 (No. 3 of 1953). [Placed in Library, see No. S-145/53.]

(iv) The Banking Companies (Amendment) Ordinance, 1953 (No. 4 of 1953). [Placed in Library, see No. S-146/53.]

Bill, 1953

(v) The Industrial Disputes (Amendment) Ordinance, 1953 (No. 5 of 1953). [Placed in Library, see No. S-147/53.]

(vi) The Dhoties (Additional Excise Duty) Ordinance, 1953 (No. 6 of 1953). [Placed in Library, see No. S-148/53.]

#### **PAPERS UNDER THE TARIFF COMMISSION ACT, 1951**

SHRI D. P. KARMARKAR: Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report of the Tariff Commission on the continuance of protection to the Fountain Pen Ink Industry.

(ii) Government Resolution No. 42(1)-T.B./53, dated the 14th November 1953. [Placed in Library, see No. S-167/53 for (i) and (ii).]

#### **THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL, 1953**

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I move that the Bill to amend the Employees' Provident Funds Act, 1952, be taken into consideration.

The Employees' Provident Funds Act, 1952, which is sought to be amended by this Bill, fixes the principles and broad essentials of a provident fund for workers and leaves the details to be worked out under a scheme. A scheme was accordingly framed for the establishment and administration of the Employees' Provident Fund and brought into operation by stages. It has been enforced in its entirety with effect from the 1st November 1952. The working of the Act and the Scheme has brought out certain defects and deficiencies in the legislation. Legislation in respect of an entirely new activity covering large numbers of workers in